

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. C.P.(CAA)/251/MB/2023

IN

C.A.(CAA)/156/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.09.2023**

NAME OF THE PARTIES: Teleperformance Global Services Private Limited.

SECTION 230- 232,234 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Adv. Tanaya Sethi i/b Hemant Sethi & Co. Counsel appearing for the
Petitioner is present.

C.P.(CAA)/251/MB/2023

1. Heard the Ld. counsel appearing for the petitioner and the above
company petition is admitted, returnable by **02.11.2023**.
2. The petitioner shall publish the notice at least 10 days before the next
date of hearing in two leading newspapers i.e. "Navshakti" in Marathi
language and "Business Standard" in English language.
3. In the meanwhile, the ROC, RD and OL shall file their report, if not filed
already, before the next date of hearing.
4. The Petitioner is directed to serve the copy of the petition to the Nodal
Officer of the Income Tax Department in accordance with the Circular
No. F. No. 278/M-52/2003-ITJ(Pt) dated 17.03.2023.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)